

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1260/252/ND/2018

IN THE MATTER OF:

Assistant Commissioner of IT

...PETITIONER

Vs.

ROC (M/s. HY Media and Entertainment Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 05.12.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Income Tax Department

**:Mr. Bhawna Singh, Adv. for
Ms. Lakshmi Gurung, Sr.
Standing counsel.**

For the Respondent/ Corporate-debtor

:Mr. Alok Pandey, AROC

ORDER

Learned counsel for the Income Tax Department is present and sought time for compliance of the previous order. AROC is present. Post the matter to

11th February, 2020.

S-d

**(V.K. Subburaj)
Member (T)**

S-d

**(Abni Ranjan Kumar Sinha)
Member (J)**